

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3284
ANSWERED ON:09.12.2009
RESERVATION FOR EX SERVICEMEN
Khair Shri Chandrakant Bhaurao

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has issued any orders which regulate filling up of vacant posts for Ex-servicemen including reservation meant for them in the Ministries/Departments including CPSUs;
- (b) if so, the details thereof including the categories of posts in which reservation is earmarked for them;
- (c) whether these orders are being implemented by all the Ministries/Departments and CPSUs in letter and spirit;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the steps taken by the Government for proper implementation of reservation policy in recruitment, etc. for Exservicemen?

Answer

MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF EARTH SCIENCE; MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI PRITHVIRAJ CHAVAN)

(a) & (b): The Ex-servicemen (Re-employment in Central Civil Services and Posts) Rules, 1979 provide that ten percent of the vacancies in the posts of the level of Assistant Commandant in all para-military forces, ten percent of the vacancies in each of the categories of Group 'C' and of such posts in each Group 'C' services; and twenty percent of the vacancies in each of the categories of Group 'D' posts and of such posts in each Group 'D' service, including permanent vacancies filled initially on a temporary basis and temporary vacancies which are likely to be made permanent or are likely to continue for three months and more, to be filled by direct recruitment in any year shall be reserved for being filled by ex-servicemen.

(c) & (d): Information is not centrally maintained.

(e): It is the statutory responsibility of all the Ministries/Departments etc. to implement the provisions of the Rules.